

(ii) Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1974-75 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(4) A statement (Hindi and English versions) showing reasons for delay in laying the above documents. [Placed in Library. See No. LT-11340/76.]

12.05 hrs.

#### MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

(i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th August, 1976 agreed without any amendment to the Laxmirattan and Atherton West Cotton Mills (Taking Over of Management) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 25th August, 1976."

(ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th August, 1976, agreed without any amendment to the Metal Corporation (Nationalisation and Miscellaneous Provisions) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 25th August 1976."

(iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business

in the Rajya Sabha, I am directed to enclose a copy of the Code of Criminal Procedure (Amendment) Bill, 1976, which has been passed by the Rajya Sabha at its sitting held on the 26th August, 1976."

(iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 30th August, 1976, agreed without any amendment to the Labour Provident Fund Laws (Amendment) Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 26th August, 1976."

(v) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Dhotees (Additional Excise Duty) Repeal Bill, 1976, which was passed by the Lok Sabha at its sitting held on the 25th August, 1976, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

#### CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL

AS PASSED BY RAJYA SABHA

SECRETARY-GENERAL: Sir, I lay on the Table of the House, the Code of Criminal Procedure (Amendment) Bill, 1976, as passed by Rajya Sabha.

12.05 hrs.

#### COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

REPORTS OF STUDY TOURS ETC.

SHRI NIHAR LASKAR (Karimganj): Sir, I beg to lay on the Table

[Shri Nihar Laskar]

the following Reports of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes:

(1) Report of Study Tour of Study Group I on its visit to Bangalore, Mysore and Madurai during June-July, 1976.

(2) Report of Study Tour of Study Group II on its visit to Bombay, Ahmedabad and Jaipur during July, 1976.

(3) Report of Study Tour of Study Group III on its visit to Madras, Pondicherry, Trivandrum and Kanyakumari during July, 1976.

(4) Report of the Committee on its visit to certain DDA Resettlement Colonies and a village in the Union territory of Delhi in June, 1976.

#### **PUBLIC ACCOUNTS COMMITTEE**

##### **TWO HUNDRED AND TWENTY-SEVENTH AND TWO HUNDRED AND THIRTIETH REPORTS**

**SHRI H. N. MUKERJEE** (Calcutta-North East): I beg to present the following Reports of the Public Accounts Committee:—

(i) Two Hundred and Twenty-seventh Report on Excesses Over Voted Grants and Charged Appropriations disclosed in the Appropriation Accounts for the year 1974-75 and action taken by Government on the recommendations of the Committee contained in their Hundred and eightieth Report on Excess Over Voted Grants and Charged Appropriations for the year 1973-74

(ii) Two Hundred and thirtieth Report on Paragraph 36 of the Report of the Comptroller and Auditor General of India for the year 1973-74—Union Government (Civil)—relating to Expansion of Mormugao

Port (Ministry of Shipping and Transport).

#### **COMMITTEE OF PRIVILEGES**

##### **NINETEENTH AND TWENTIETH REPORTS**

**SHRI N. K. P. SALVE** (Betul): I beg to present the Nineteenth and Twentieth Reports of the Committee of Privileges

#### **COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE**

##### **(i) THIRTIETH REPORT**

**SHRI VEKARIA** (Junagadh): I beg to present the Thirtieth Report of the Committee on Absence of Members from the Sittings of the House.

##### **(ii) MINUTES**

**SHRI VEKARIA**: I beg to lay on the Table Minutes of the sitting of the Committee on Absence of Members from the Sittings of the House held on the 30th August, 1976.

12.08 hrs.

#### **SALARIES AND ALLOWANCES OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL'**

**THE MINISTER OF WORKS AND HOUSING AND PARLIAMENTARY AFFAIRS (SHRI K. RAGHU RAMAIAH)**: I beg to move for leave to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954.

**MR SPEAKER**: Motion moved:

"That leave be granted to introduce a Bill further to amend the Salaries and Allowances of Members of Parliament Act, 1954."